



The West Bengal Salaries and Allowances Act, 1952

Act 5 of 1952

Keyword(s):

Chief Minister, Minister of State, Deputy Minister and Parliamentary Secretary, Speaker, Deputy Speaker, Residence, Maintenance

Amendments appended: 8 of 2000, 17 of 2017, 9 of 2019, 16 of 2023

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West Bengal Act V of 1952¹

THE WEST BENGAL SALARIES AND ALLOWANCES ACT, 1952¹

AMENDED

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|----|---|--------------------------------------|
| .. | } | West Ben. Act IX of 1965. |
| .. | | West Ben. Act XXI of 1969. |
| .. | | Order No. 1504-L, dated the 31.7.70. |
| .. | | West Ben. Act XV of 1972. |
| .. | | West Ben. Act XXXIII of 1983. |
| .. | | West Ben. Act XXIV of 1989. |
| .. | | West Ben. Act XXII of 1994. |
| .. | | West Ben. Act VIII of 1997. |

[21st July, 1952.]

An Act to provide for the salaries and allowances of holders of certain offices and for other matters connected therewith.

WHEREAS it is expedient to provide for the salaries and Allowances of holders of certain offices and for other matters connected therewith;

It is hereby enacted as follows:—

1. (1) This Act may be called the West Bengal Salaries and Allowances Act, 1952.

Short title
and
commence-
ment.

(2) It shall be deemed to have come into force on the 13th day of June, 1952.

2. In this Act, unless there is anything repugnant in the subject or context,—

Definitions.

- (a) "Chief Minister", "Minister", "Minister of State", "Deputy Minister" and "Parliamentary Secretary" mean respectively the Chief Minister, a Minister, a Minister of State, a Deputy Minister and a Parliamentary Secretary of the Government of West Bengal;
- (b) "Speaker" and "Deputy Speaker" mean respectively the Speaker and Deputy Speaker of the West Bengal Legislative Assembly² * * * * *;
- (c) "residence" includes garden, lawn or compound and any quarters for staff and servants and other buildings appurtenant thereto;

¹For Statement of Objects and Reasons, see the *Calcutta Gazette, Extraordinary*, dated the 17th June, 1952, Pt. IVA, page 1261; for proceedings of the West Bengal Legislative Assembly, see the proceedings of the meetings of the West Bengal Legislative Assembly held on the 21st, 23rd, 25th, 26th and 27th June, 1952; and for proceedings of the West Bengal Legislative Council, see the proceedings of the meetings of the West Bengal Legislative Council held on the 4th and 7th July, 1952.

²The words "and "Chairman" and "Deputy Chairman" mean respectively the Chairman and Deputy Chairman of the West Bengal Legislative Council." were omitted by order No. 1504-L, dated the 31.7.70, published in the *Calcutta Gazette, Extraordinary* of 1970, Part I, page 1708.

(Section 3.)

- (d) "maintenance" in relation to a residence includes structural alterations and repairs and also provision of electricity, gas and water therefor and payment of rates and taxes in respect thereof.

Salaries and
sumptuary
allowances
of Chief
Minister,
Ministers,
etc.

3. ¹(1) There shall be paid to the Chief Minister a salary of Rs. 2,300 per month, to each Minister a salary of Rs. 1,800 per month, to each Minister of State a salary of Rs. 1,700 per month and to each Deputy Minister a salary of Rs. 1,500 per month.

(2) There shall be paid to each Parliamentary Secretary a salary of ²[Rs. 1,000] per month:

Provided that a salary of ³[Rs. 1,500] per month may be paid to not more than one Parliamentary Secretary whom the Chief Minister selects in this behalf.

⁴(3) There shall be paid to the Chief Minister a sumptuary allowance of Rs. 18,000 per year and to each Minister, each Minister of State and each Deputy Minister a sumptuary allowance of Rs. 12,000 per year:

Provided that the Chief Minister or a Minister, Minister of State or Deputy Minister may, at his option, draw the sumptuary allowance as aforesaid proportionately either monthly or bimonthly or quarterly.

⁵(4) There shall be paid to the Chief Minister and to each of the Ministers, Ministers of State, Deputy Ministers and Parliamentary Secretaries a ⁶[constituency allowance of Rs. 12,000 per year] in their capacity as Member of the West Bengal Legislative Assembly:

⁷Provided that the Chief Minister or a Minister, Minister of State, Deputy Minister or Parliamentary Secretary may, at his option, draw the constituency allowance as aforesaid proportionately either monthly or bimonthly or quarterly.

¹Sub-section (1) was substituted for the original sub-section by s. 2(1) of the West Bengal Salaries and Allowances (Amendment) Act, 1997 (West Ben. Act VIII of 1997). Prior to this substitution, there occurred following changes in the original sub-section (1), namely:—

(i) the words and figures "Rs. 1,150 per month" were substituted for the words and figures "Rs. 1,250 per month" by s. 2(1) of the West Bengal Salaries and Allowances (Amendment) Act, 1965 (West Ben. Act IX of 1965), and

(ii) the words and figures "Rs. 900 per month" were substituted for the words and figures "Rs. 1,000 per month" by s. 2(2), *ibid.*

²The letters and figures within the square brackets were substituted for the letters and figures "Rs. 900" by s. 2(2) (a) of the West Bengal Salaries and Allowances (Amendment) Act, 1997 (West Ben. Act VIII of 1997).

³The letters and figures within the square brackets were substituted for the letters and figures "Rs. 750" by s. 2(2)(b), *ibid.*

⁴Sub-section (3) was first substituted by s. 2 of the West Bengal Salaries and Allowances (Amendment) Act, 1983 (West Ben. Act XXXIII of 1983). Later, the same was resubstituted by s. 2(3) of the West Bengal Salaries and Allowances (Amendment) Act, 1997 (West Ben. Act VIII of 1997).

⁵Sub-section (4) was inserted by s. 2 of the West Bengal Salaries and Allowances (Amendment) Act, 1989 (West Ben. Act XXIV of 1989).

⁶The words, letters and figures within the square brackets were substituted for the words, letters and figures "constituency allowance of Rs. 500 per month" by s. 2(4)(a) of the West Bengal Salaries and Allowances (Amendment) Act, 1997 (West Ben. Act VIII of 1997).

⁷The Provision was added by s. 2(4)(b), *ibid.*

V of 1952.]

(Sections 4-6.)

4. (1) The Chief Minister and each Minister shall be entitled, without payment of rent, to the use of a furnished residence in Calcutta throughout the term of his office and for a period of fifteen days immediately thereafter, or in lieu of such residence a house allowance at the rate of [Rs. 700] per month or in the alternative such charges for accommodation in a hotel, boarding house or apartment as the State Government may by order determine.

Residences of Chief Minister and Ministers.

(2) All expenditure for furnishing any residence provided under this section and for the maintenance thereof shall be borne by the State Government and nothing shall be payable by the Chief Minister or any Minister in this connection:

Provided that all expenditure for such furnishing of residence shall be on such scales as the State Government may by order determine.

²*Explanation.*—For the purpose of this section the term ‘Minister’ shall include a Minister of State and a Deputy Minister save however that a Minister of State and a Deputy Minister shall draw house allowance in lieu of residence ³[at the rates of Rs. 600 and Rs. 500] per month, respectively.

5. ⁴[The Chief Minister, each Minister and each Minister of State shall be entitled] to a conveyance allowance ⁵[at the rate of Rs. 300 per month and a Deputy Minister shall be entitled to such allowance at the rate of Rs. 200 per month], or in lieu thereof a motor car to be provided by the State Government upon such conditions as regards their maintenance, repairs and running expenses as the State Government may by ⁶order determine.

Conveyance allowances of Chief Minister and Ministers.

6. [(House allowances and conveyance allowances of Ministers of State and Deputy Ministers.)—Omitted by s. 4 of the West Bengal Salaries and Allowances (Amendment) Act, 1972 (West Ben. Act XV of 1972).]

¹The letters and figures within the square brackets were substituted for the letters and figures “Rs. 350” by s. 3(1) of the West Bengal Salaries and Allowances (Amendment) Act, 1997 (West Ben. Act VIII of 1997).

²The ‘Explanation’ was added by s. 2 of the West Bengal Salaries and Allowances (Amendment) Act, 1972 (West Ben. Act XV of 1972).

³The words, letters and figures within the square brackets “at the rates of Rs. 300 and Rs. 250” by s. 3(2) of the West Bengal Salaries and Allowances (Amendment) Act, 1997 (West Ben. Act VIII of 1997).

⁴The words within the square brackets were substituted for the words “The Chief Minister and each Minister shall be entitled” by s. 3 of the West Bengal Salaries and Allowances (Amendment) Act, 1965 (West Ben. Act IX of 1965).

⁵The words, letters and figures within the square brackets were substituted for the words, figures and letters “of Rs. 300 per month” by s. 3 of the West Bengal Salaries and Allowances (Amendment) Act, 1972 (West Ben. Act XV of 1972).

⁶For Order determining the conditions as regards the maintenance, repairs and running expenses of motor cars provided by the State Government to the Chief Minister, the Ministers, the Speaker, and the Chairman in lieu of conveyance allowance, see Notification No. 7300-WT/T2M—22/59, dated 17.11.60, published in the *Calcutta Gazette* of 1960, Part I, page 3631.

(Sections 7-9.)

Travelling
and daily
allowances.

7. The Chief Minister, the Ministers, the Ministers of State, the Deputy Ministers and the Parliamentary Secretaries, ¹[shall, at such rates and upon such conditions as the State Government may by rules² determine, be entitled to travelling and daily allowances while touring on public business and to reimbursement for medical expenses.]

Provisions
applicable to
Speaker, etc.

³8. (1) The provisions of sub-section (1) of section 3 of this Act shall apply in relation to the Speaker as they apply in relation to the Chief Minister and the remaining provisions of this Act shall apply in relation to the Speaker as they apply in relation to a Minister.

(2) The provisions of this Act shall apply in relation to the Deputy Speaker as they apply in relation to a Minister of State.

⁴(3) The provisions of sub-section (4) of section 3 shall apply in relation to the Speaker as they apply in relation to the Chief Minister and shall also apply in relation to the Deputy Speaker as they apply in relation to a Minister of State.

Discretion-
ary drawing
of reduced
emoluments.

⁵8A. Any person to whom the provisions of this Act apply may, in his discretion, draw a lesser salary than that provided for him in this Act and may also draw any allowance to which he is entitled under this Act at a rate lesser than the rate provided for him under this Act.

Deputy
Speaker and
Deputy
Chairman
not to draw
any salaries
and
allowances
as members.

9. Notwithstanding anything contained in the Bengal Legislative Chambers (Members' Emoluments) Act, 1937, the Deputy Speaker of the West Bengal Legislative Assembly and the Deputy Chairman of the West Bengal Legislative Council shall not be entitled to draw any salaries or allowances ⁶[other than daily allowance,] under the provisions of that Act.

Ben. Act II
of 1937.

¹The words within the square brackets were substituted for the words "shall be entitled to travelling and daily allowances while touring on public business at such rates and upon such conditions as the State Government may by rules determine." by s. 2 of the West Bengal Salaries and Allowances (Amendment) Act, 1969 (West Ben. Act XXI of 1969).

²For notification publishing—

(a) the Travelling and Daily Allowances (West Bengal Ministers, Ministers of State, Deputy Ministers and Parliamentary Secretaries) Rules, 1952, see Notification No. 2510F/J2A/40/52, dated the 13th September, 1952, of the Finance Department, published in the *Calcutta Gazette*, dated the 25th September, 1952, Pt. I, page 3108.

(b) the West Bengal Legislature (Presiding Officers' Traveling and Daily Allowances) Rules, 1956, see Notification No. 3921F/F2A/—181/57, dated 23.10.57, published in the *Calcutta Gazette* of 1957, Part I, pages 3923-3926.

³Section 8 was substituted for original section by s. 5 of the West Bengal Salaries and Allowances (Amendment) Act, 1972 (West Ben. Act XV of 1972). Prior to this substitution the words "a Minister of State" were substituted for the words "a Deputy Minister", in original section 8, by s. 3 of the West Bengal Salaries and Allowances (Amendment) Act, 1969 (West Ben. Act XXI of 1969).

⁴Sub-section (3) was inserted by s. 3 of the West Bengal Salaries and Allowances (Amendment) Act, 1989 (West Ben. Act XXIV of 1989).

⁵Section 8A was inserted by s. 4 of the West Bengal Salaries and Allowances (Amendment) Act, 1969 (West Ben. Act XXI of 1969).

⁶The words within the square brackets were inserted by s. 2 of the West Bengal Salaries and Allowances (Amendment) Act, 1994 (West Ben. Act XXII of 1994).

V of 1952.]

(Sections 10, 11.)

10. The State Government may make rules for carrying out the purposes of this Act ¹[which may include provisions for the supply of electricity to those of the members of the Council of Ministers who have not been provided with any furnished residence by the Government].

Power to
make rules.

Explanation.—The power to make rules under this section shall be in addition to the power to make rules conferred by any of the foregoing sections of this Act.

West Ben.
Act IX of
1948.

11. The West Bengal Ministers' Emoluments Act, 1948, is hereby repealed.

Repeal.

¹The words within the square brackets were inserted by s. 6 of the West Bengal Salaries and Allowances (Amendment) Act, 1972 (West Ben. Act XV of 1972).

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GOVERNMENT OF WEST BENGAL
LAW DEPARTMENT

Legislative

West Bengal Act VIII of 2000

THE WEST BENGAL SALARIES AND
ALLOWANCES (AMENDMENT)
ACT, 2000.

[Passed by the West Bengal Legislature.]

[Assent of the Governor was first published in the *Calcutta Gazette, Extraordinary*, of the 3rd April, 2000.]

[3rd April, 2000.]

An Act to amend the West Bengal Salaries and Allowances Act, 1952.

West Ben.
Act V of
1952.

WHEREAS it is expedient to amend the West Bengal Salaries and Allowances Act, 1952, for the purposes and in the manner hereinafter appearing;

It is hereby enacted in the Fifty-first Year of the Republic of India, by the Legislature of West Bengal, as follows:—

1. (1) This Act may be called the West Bengal Salaries and Allowances (Amendment) Act, 2000.

Short title and commencement.

(2) It shall be deemed to have come into force on the 27th day of November, 1999.

2. In clause (a) of section 2 of the West Bengal Salaries and Allowances Act, 1952 (hereinafter referred to as the principal Act),—

Amendment of section 2 of West Ben. Act V of 1952.

(1) for the words ‘ ‘Chief Minister’, ‘ ‘Minister’,’, the words ‘ ‘Chief Minister’, ‘ ‘Deputy Chief Minister’, ‘ ‘Minister’,’ shall be substituted, and

(2) for the words ‘ ‘the Chief Minister, a Minister’,’, the words ‘ ‘the Chief Minister, the Deputy Chief Minister, a Minister’,’ shall be substituted.

3. In section 3 of the principal Act,—

Amendment of section 3.

(1) in the marginal note, after the words ‘ ‘Chief Minister’,’, the words ‘ ‘Deputy Chief Minister’,’ shall be inserted;

*The West Bengal Salaries and Allowances (Amendment)
Act, 2000.*

[West Ben. Act VIII of 2000.]

(Sections 4-7.)

- (2) in sub-section (1), after the words, letters and figures "to the Chief Minister a salary of Rs. 2,300 per month.", the words "to the Deputy Chief Minister and" shall be inserted;
- (3) in sub-section (3),—
- (a) after the words, letters and figures "to the Chief Minister a sumptuary allowance of Rs. 18,000 per year and", the words "to the Deputy Chief Minister and" shall be inserted, and
- (b) in the proviso, after the words "the Chief Minister or", the words "the Deputy Chief Minister or" shall be inserted;
- (4) in sub-section (4),—
- (a) after the words "the Chief Minister", the words "and the Deputy Chief Minister" shall be inserted;
- (b) in the proviso, after the words "the Chief Minister", the words "or the Deputy Chief Minister" shall be inserted.

Amendment
of section 4.

4. In section 4 of the principal Act,—
- (1) in the marginal note, after the words "Chief Minister", the words ", Deputy Chief Minister" shall be inserted;
- (2) in sub-section (1), after the words "The Chief Minister", the words ", the Deputy Chief Minister" shall be inserted;
- (3) in sub-section (2), after the words "the Chief Minister", the words "or the Deputy Chief Minister" shall be inserted.

Amendment
of section 5.

5. In section 5 of the principal Act,—
- (1) in the marginal note, after the words "Chief Minister", the words ", Deputy Chief Minister" shall be inserted;
- (2) after the words "The Chief Minister," the words "the Deputy Chief Minister," shall be inserted.

Amendment
of section 7.

6. In section 7 of the principal Act, after the words "The Chief Minister," the words "the Deputy Chief Minister," shall be inserted.

Repeal,
saving and
validation.

7. (1) The West Bengal Salaries and Allowances (Amendment) Ordinance, 1999, is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been validly done or taken under the principal Act as amended by this Act as if this Act were in force when such thing was done or such action was taken.

West Ben.
Ord. IV of
1999.

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CHAITRA 11]

SATURDAY, APRIL 1, 2017

[SAKA 1939

PART III—Acts of the West Bengal Legislature.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 395-L.—1st April, 2017.—The following Act of the West Bengal Legislature, having been assented to by the Governor, is hereby published for general information:—

West Bengal Act XVII of 2017

**THE WEST BENGAL SALARIES AND ALLOWANCES
(AMENDMENT) ACT, 2017.**

[*Passed by the West Bengal Legislature.*]

[Assent of the Governor was first published in the *Kolkata Gazette, Extraordinary*, of the 1st April, 2017.]

An Act to amend the West Bengal Salaries and Allowances Act, 1952.

WHEREAS it is expedient to amend the West Bengal Salaries and Allowances Act, 1952, for the purposes and in the manner hereinafter appearing;

West Ben. Act V
of 1952.

It is hereby enacted in the Sixty-eighth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and
commencement.

1. (1) This Act may be called the West Bengal Salaries and Allowances (Amendment) Act, 2017.

(2) It shall come into force at once.

*The West Bengal Salaries and Allowances
(Amendment) Act, 2017.*

(Sections 2-5.)

Amendment of
section 3 of West
Ben. Act V of
1952.

2. In section 3 of the West Bengal Salaries and Allowances Act, 1952 (hereinafter referred to as the principal Act),—

- (1) in sub-section (1), for the words and figures “Rs. 2,300”, “Rs. 1,800”, “Rs. 1,700” and “Rs. 1,500” respectively, the words and figures “Rs. 15,001”, “Rs. 11,000”, “Rs. 10,900” and “Rs. 10,900” respectively, shall be substituted;
- (2) in sub-section (3), for the words and figures “Rs. 18,000” and “Rs. 12,000” respectively, the words and figures “Rs. 51,600” and “Rs. 39,600” respectively, shall be substituted;
- (3) in sub-section (4), for the words and figures “Rs. 30,000”, the words and figures “Rs. 48,000” shall be substituted;
- (4) in sub-section (5), for the words and figures “Rs. 1,500”, the words and figures “Rs. 3,000” shall be substituted;
- (5) in sub-section (6), for the words and figures “Rs. 1,000”, the words and figures “Rs. 2,000” shall be substituted.

Amendment of
section 4.

3. In section 4 of the principal Act, in the “Explanation”, the words and figures “save however that a Minister of State and a Deputy Minister shall draw house allowance in lieu of residence at the rates of Rs. 600 and Rs. 500 per month respectively” shall be omitted.

Amendment of
section 8.

4. In section 8 of the principal Act, in sub-section (1), for the words and figures “Rs. 5,000” and “Rs. 4,000” respectively, the words and figures “Rs. 16,000” and “Rs. 10,900” respectively, shall be substituted.

Amendment of
section 8B.

5. In section 8B of the principal Act, for the words, figures and brackets “Rs. 4,500 (Rupees four thousand five hundred)”, the words, figures and brackets “Rs. 11,000 (Rupees eleven thousand)” shall be substituted.

By order of the Governor,

MADHUMATI MITRA,
Secy. to the Govt. of West Bengal,
Law Department.

The

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BHADRA 5]

TUESDAY, AUGUST 27, 2019

[SAKA 1941

PART III—Acts of the West Bengal Legislature.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 961-L.—27th August, 2019.—The following Act of the West Bengal Legislature, having been assented to by the Governor, is hereby published for general information:—

West Bengal Act IX of 2019

**THE WEST BENGAL SALARIES AND ALLOWANCES
(AMENDMENT) ACT, 2019.**

[Passed by the West Bengal Legislature.]

*[Assent of the Governor was first published in the Kolkata Gazette,
Extraordinary, of the 27th August, 2019.]*

An Act to amend the West Bengal Salaries and Allowances Act, 1952.

WHEREAS it is expedient to amend the West Bengal Salaries and Allowances Act, 1952, for the purpose and in the manner hereinafter appearing;

West Ben. Act V
of 1952.

It is hereby enacted in the Seventieth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

1. (1) This Act may be called the West Bengal Salaries and Allowances (Amendment) Act, 2019.

*The West Bengal Salaries and Allowances
(Amendment) Act, 2019.*

(Section 2.)

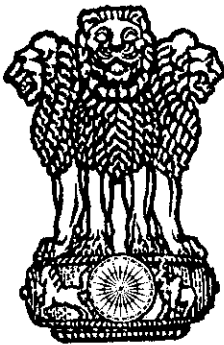
(2) It shall come into force on such date or shall be deemed to have come into force on and from such date, as the State Government may, by notification in the *Official Gazette*, appoint.

Amendment of
section 3 of
West Ben. Act V
of 1952.

2. In sub-section (6) of section 3 of the West Bengal Salaries and Allowances Act, 1952, for the word and figures "Rs. 2,000", the word and figures "Rs. 3,000" shall be substituted.

By order of the Governor,

SANDIP KUMAR RAY CHAUDHURI,
*Secy. to the Govt. of West Bengal,
Law Department.*

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PHALGUNA 25]

FRIDAY, MARCH 15, 2024

[SAKA 1945

PART III—Acts of the West Bengal Legislature.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 318-L.—15th March, 2024.—The following Act of the West Bengal Legislature, having been assented to by the Governor, is hereby published for general information:—

West Bengal Act XVI of 2023

**THE WEST BENGAL SALARIES AND ALLOWANCES
(AMENDMENT) ACT, 2023.**

[*Passed by the West Bengal Legislature.*]

[Assent of the Governor was first published in the *Kolkata Gazette, Extraordinary*, of the 15th March, 2024.]

An Act to amend the West Bengal Salaries and Allowances Act, 1952.

WHEREAS it is expedient to amend the West Bengal Salaries and Allowances Act, 1952, for the purposes and in the manner hereinafter appearing;

West Ben. Act V
of 1952.

It is hereby enacted in the Seventy-fourth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

1. (1) This Act may be called the West Bengal Salaries and Allowances (Amendment) Act, 2023.

*The West Bengal Salaries and Allowances
(Amendment) Act, 2023.*

(Sections 2–4.)

(2) It shall come into force with effect from the first day of November, 2023.

Amendment of
section 3 of West
Ben. Act V of
1952.

2. In sub-section (1) of section 3 of the West Bengal Salaries and Allowances Act, 1952 (hereinafter referred to as the principal Act), for the words and figures “Rs. 11,000”, “Rs. 10,900” and “Rs. 10,900” respectively, the words and figures “Rs. 51,000”, “Rs. 50,900” and “Rs. 50,900” respectively, shall be substituted.

Amendment of
section 8.

3. In sub-section (1) of section 8 of the principal Act, for the words and figures “Rs. 16,000” and “Rs. 10,900” respectively, the words and figures “Rs. 56,000” and “Rs. 50,900” respectively, shall be substituted.

Amendment of
section 8B.

4. In section 8B of the principal Act, for the words, figures and brackets “Rs. 11,000 (Rupees eleven thousand)”, the words, figures and brackets “Rs. 51,000 (Rupees fifty-one thousand)” shall be substituted.

By order of the Governor,

PRADIP KUMAR PANJA,
*Pr. Secy. to the Govt. of West Bengal,
Law Department.*